

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No114
Co.Appeal 39 (AHM) 2020
IA 615 (AHM) 2020

Order under Section 248 r.w 252

IN THE MATTER OF:

Himmatbhai Narsibhai Patel & Anr
(Kishan Enterprise Pvt Ltd)
V/s
ROC, Gujarat

.....Applicant

.....Respondent

Order delivered on 22.06.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Ms. Arukrati on behalf of Ms. Natasha
D Shah

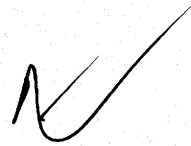
For the IRP/RP :

For the Respondent :

ORDER

In view of the Circular dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country, it has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches. Hence, matter stands adjourned to 20.07.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)